

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.110
IB-3366(ND)/2019

IN THE MATTER OF:

Deepak Gupta & Ors.

Vs.

Jasmine Buildmart Pvt Ltd.

....FINANCIAL CREDITOR

.....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 19.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Piyush Singh, Advocate

For the Respondent

:

ORDER

Heard the submissions made by the Counsel for the Financial Creditor. The Counsel for the Financial Creditor has submitted that Jasmine Buildmart Pvt. Ltd. is subjected to CIRP in CP No. 1722/2018 vide order dated 28.11.2019. Further, the Counsel for the Financial Creditor has submitted that they have already filed their claim with the IRP in the matter. Therefore, the present petition is **dismissed as withdrawn** in terms of Rule 8 of IBBI (Application to Adjudicating Authority Rules), 2016.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)